

PATNA HIGH COURT, PATNA
NOTIFICATION

Dated: 23.04.2019

No. 146 A : The Judicial Officers of the rank of Civil Judge (Junior Division) named in column no. 2 of the table given below are appointed as Munsif (Civil Judge, Jr. Div.) in the judgeship and station mentioned in the column no. 3.

As mentioned in column no. 4, the officers are also vested with the powers under Sub-Section (2) of Section-19 of the Bengal, Agra and Assam Civil Courts Acts, 1887, (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts Bihar Amendment Act, 2013 (Act 14 of 2014) to try under ordinary procedure original suits of Pecuniary and Territorial Jurisdiction.

As further mentioned in column no. 4, the officers are also vested with powers of the Court of small causes for the trial of suits cognizable by such a Court with the necessary Pecuniary and Territorial Jurisdiction.

The powers vested as per column no. 4, should not be exercised by the officers concerned unless it is published in the Bihar Gazette or in the District Gazette.

Sl. No.	Name of the Officers with designation and present place of posting	a) Designation at the new station. b) Place where the officer is to be stationed at ordinarily. c) Name of the Judgeship in which appointed on transfer.	Special Power with which the Officer is vested at the new station a) Under the Bengal, Agra and Assam Civil Court Acts (under ordinary procedure). b) Under the provincial small causes Courts Act, 1987
1	2	3	4
1	Sri Prakash Kumar Roy Munsif-cum-J.M. 1 st Class, Dalsingsarai (Samastipur)	a) Munsif (Civil Judge, Jr. Div.) b) Gaya c) Gaya	a) Rs.1,50,000/- within the local limits of Gaya Munsifi. b) S.C.C. Powers of Rs. 1000/- within the local limits of Gaya Munsifi.
2	Sri Raj Kapoor Munsif-cum-J.M. 1 st Class, Sheohar	a) Munsif (Civil Judge, Jr. Div.) b) Bettiah c) West Champaran	a) Rs.1,50,000/- within the local limits of Bettiah Munsifi. b) S.C.C. Powers of Rs. 1000/- within the local limits of Bettiah Munsifi.
3	Sri Vivek Chandra Verma Munsif, Darbhanga	a) Munsif (Civil Judge, Jr. Div.) b) Sheohar c) Sheohar	a) Rs.1,50,000/- within the local limits of Sheohar Munsifi. b) S.C.C. Powers of Rs. 1000/- within the local limits of Sheohar Munsifi.

4	Sri Shailendra Kumar J.M.1 st -cum-Addl. Munsif, Darbhanga	a) Munsif (Civil Judge, Jr. Div.) b) Belsand c) Sitamarhi	a) Rs.1,50,000/- within the local limits of Belsand Munsifi. b) S.C.C. Powers of Rs. 1000/- within the local limits of Belsand Munsifi.
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**By Order of the High Court
Sd/- B.B. Pathak
Registrar General**

Memo. No. 37396 - 37420 **Dated, Patna, the 23.04. 2019**

Copy forwarded to the Principal Secretary to the Govt. of Bihar, General Administration Department, Patna/ Secretary to the Govt. of Bihar, Law Department, Patna/ A.G. (A&E) Bihar, G.A. 7, Birchand Patel Marg, Patna/ Under Secretary, Personal claims and Pay fixation Cell '3', Finance Department, Govt. of Bihar, Patna/ Registrar (Vigilance), Patna High Court, Patna/ Registrar (Administration), Patna High Court, Patna/ Registrar (Appointment), Patna High Court, Patna/ I/C Registrar (IT)-cum-C.P.C., Patna High Court, Patna/ J.R. -cum- P.P.S. to Hon'ble the Chief Justice, Patna High Court, Patna/ District and Sessions Judges, Gaya/ Sitamarhi/ Sheohar/ West Champaran/ Darbhanga/ Samastipur/ The Director, Bihar Judicial Academy, Gaighat, Patna/ Member Secretary, Bihar State Legal Services Authority, Patna/ Section Officer, J.O.S.R.R, Patna High Court, Patna/ Section Officer, Monitoring Cell II, Patna High Court, Patna/ Section Officer, Computer Cell, Patna High Court, Patna/ Senior Programmer, Patna High Court, Patna/ District Magistrates, Gaya/ Sitamarhi/ Sheohar/ West Champaran for information (and communication to the officer concerned).

The officers may be directed to take over charge of their offices within 21 days of the receipt of the first communication of the Court's notification.

The District and Sessions Judge concerned is also requested to see the notification is published in the District Gazette within the time limit prescribed in Court's letter no.7988-8020 dated 11.06.1986)

[The District Magistrate concerned is requested to get the notification published in the District Gazette within a fortnight of the receipt of the Notification]

(-) For D.Js. only

[-] For D.Ms. only


Registrar General